



12 January 2004

MESSAGE

The President of India has considered the Delhi Industries (Enlistment and Planning) Bill, 2000 and directed that the Bill be returned to the Legislative Assembly of National Capital Territory of Delhi to reconsider the Bill and suitably amend its clauses 5 and 6 with a view to laying down the criteria on the basis of which applications for enlistment of new industrial undertakings and existing industrial undertakings shall be accepted or rejected.

The Bill is, therefore, returned for reconsideration of the Legislative Assembly under the proviso to section 25 of the Government of National Capital Territory of Delhi Act, 1991 (no. 1 of 1992) read with rule 157 of the Rules of Procedure and Conduct of Business in the Legislative Assembly of National Capital Territory of Delhi, 1997.

Vijai Kapoor
Lt. Governor

Speaker,
Legislative Assembly of
N.C.T of Delhi,
Delhi.